

TRIPURA



GAZETTE

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EXTRAORDINARY ISSUE

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PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA  
GENERAL ADMINISTRATION (POLITICAL) DEPARTMENT**

No.F.10 (I)-GA (P)/2010

November 05, 2011.

**NOTIFICATION**

The Governor of Tripura is pleased to make the following rules to regulate all matter relating to State Guests in Tripura.

**Short title and Commencement** 1. These rules may be called the Tripura State Guest Rules, 2011 and shall come into force with immediate effect.

2. For the purpose of extending courtesy and hospitality, the dignitaries visiting the State shall be broadly categorized as: (i) State Guest (ii) Government Guest

The State Guest category may be further sub-grouped into two categories as Category-1 and Category-2.

**3. STATE GUESTS**

3.1 Dignitaries as indicated below shall be treated as **STATE GUESTS Category 1** whenever they visit the State, irrespective of whether their visit is on official duty or otherwise:

- I. The President of India
- II. The Vice-President of India
- III. The Prime Minister of India
- IV. The Chief Justice of India.
- V. The Governors of other States including Lt. Governor of Union Territories
- VI. Former Presidents of India
- VII. Former Prime Ministers of India
- VIII. Former Governors of Tripura.
- IX. Judges of the Supreme Court of India
- X. Chief Justice of other High Courts
- XI. The Speaker and Deputy Speaker of Lok Sabha
- XII. The Cabinet Ministers/ Ministers of State/ Deputy Ministers of Government of India
- XIII. Deputy Chairman / Members of the Planning Commission
- XIV. Chief Ministers/ Ministers of State/ Deputy Ministers of other States
- XV. Deputy Chairman, Rajya Sabha

3.2 Dignitaries as indicated below will be treated as **STATE GUESTS Category -2** whenever they visit the State, irrespective of whether their visit is on official duty:

- I. Leaders of Opposition in the Lok Sabha and the Rajya Sabha
- II. Comptroller and Auditor General of India

- III. Attorney General of India
- IV. Cabinet Secretary to the Government of India
- V. Governor of the Reserve Bank of India
- VI. Chiefs of Staff (Army, Air Force & Navy) holding the rank of full General or equivalent rank.
- VII. Chairman and Deputy Chairman of the Legislative Council of other States
- VIII. Speaker and Deputy Speaker of the Legislative Assembly of other States
- IX. Government Chief Whips/ Deputy Chief Whips at the Centre
- X. Chairman, Vice-Chairman and Members of National Level Constitutional/Statutory Commission/Committees of Parliament
- XI. Chairman, Central Social Welfare Board
- XII. Vice-President, Council of Scientific and Industrial Research (CSIR)
- XIII. Parliamentary Secretaries of Union and of other States
- XIV. Ministers and Deputy Ministers of Union Territories
- XV. Judges of the High Courts of other States
- XVI. Serving Officers of Government of India in the rank of Joint Secretary and above including those of Equivalent cadre
- XVII. Solicitor General and Addl. Solicitor General of India
- XVIII. Chief Secretaries, Addl. Chief Secretaries of other States/UTs ( on reciprocal basis)

Provided that State hospitality may be extended to any other eminent personality or dignitary or official not included in the above categories as a special case on order of the Chief Secretary for that particular visit.

3.3. Family members accompanying the State Guest(s) will also be treated as State Guests.

3.4. When family members of these dignitaries visit the State in their own capacities unaccompanied by the State Guest(s), they will not be entitled to State hospitality but boarding, lodging and transport etc. will be provided to them, subject to availability and on payment basis at the rate prescribed by the Government from time to time.

#### **4. GOVERNMENT GUEST ( Category-3)**

4.1 Persons/officials below the rank of Joint Secretary to the Government of India, not covered by Sub Rule 3.1 and Sub Rule 3.2, visiting the State on duty may be declared as Government Guests.

4.2 Officers accompanying the State Guest(s) including Crew members of Indian Air Force/Army/Navy deployed in connection with visit of VVIP, may be declared as Government Guests on the proposal sent by Departments with prior approval of the Chief Secretary.

## 5. FACILITIES FOR STATE GUESTS/GOVERNMENT GUESTS

**Facilities, as indicated below, will be provided to the persons declared as State Guests :**

5.1 Accommodation will be provided in the State Guest House and in Circuit House or Inspection Bungalow. If accommodation is not available in the State Guest House or Circuit House or Inspection Bungalows, the Guests will be accommodated in a suitable Hotel.

5.2 The Guest will be provided with free lodging. Per day expenditure on boarding charges of Guest will be as prescribed by the State Government from time to time.

5.3 A Guest will be provided with transport from the pool of State Cars maintained by the GA (SA) Department, free of charges, for use within the State while on official duty.

5.4 The Director General of Police will provide security to a Guest as per assessed threat perception.

5.5 The State Guest will be received and seen off at the Airport/ point of entry into the State by the Protocol Officer and representative of the concerned Department, whenever necessary.

5.6 In addition to accommodation, boarding and transport, those declared as State Guests shall be provided the following :

- Daily newspapers – two local and one national;
- Bouquets on arrival;
- Medical care.

5.7 A person may be declared as State Guest / Government Guest ordinarily for a period not exceeding 5 (five) days in normal case; provided that the period may be extended in the interest of State Government.

**Facilities, as indicated below, will be provided to the persons declared as Government Guests:**

5.8 Accommodation in the State Guest House or Circuit House or in Inspection Bungalow, in hotel in case of necessity.

5.9 Lodging and boarding at the rate prescribed by the State Government from time to time.

5.10 Transport from the pool of Cars maintained by the GA (SA) Department for official duty.

5.11 Security cover (as per assessment made by the Director General of Police)

5.12 Reception and send off at Airport/ point of entry into the State by the Protocol Officer or representative of the concerned Department, whenever necessary.

5.13 The period for which a Government Guest will be entertained at Government cost shall not ordinarily exceed 5 (five) days).

5.14 Local telephone calls – However, charges for Trunk Calls/ STD Calls made by a State Guest/ Government Guest shall be collected from them after the call is completed or bills may be sent to them in case these charges are not clearly known immediately.

## 6. CHARGES

6.1 State Guest and Government Guest will be provided Bed Tea, Breakfast, Lunch, Evening Tea, Dinner etc. The expenditure may be notified separately.

## 6.2 SEAT RENT & OTHER EXPENDITURE

The seat rent as well as boarding and other related expenditure of the State Guest/ Government Guest, declared as such upon the request of a Government Department, shall have to be deposited with the Chief Executive Officer, State Guest House by such Department of the State Government. In all other cases, expenditure in respect of the State Guests and officials shall have to be dealt by the G.A. (Political) Department in consultation with the GA(SA) Department.

## 7. RELAXATION

The GA (Political) Department may, for good and sufficient reasons, relax any of these rules in any particular case with the approval of the Chief Secretary.

## 8. REPEAL

The Tripura State Guest Rules, 1986 are hereby repealed. Notwithstanding such repeal, any order issued, action taken or anything whatsoever done under the rules so repealed shall be deemed to have been made, issued, taken or done under corresponding provisions of these rules.

  
( P. DebBarma)

Commissioner & Secretary  
Government of Tripura

# TRIPURA GAZETTE



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## EXTRAORDINARY ISSUE

*Agartala, Tuesday, October 26, 2021 A. D., Kartika 4, 1943 S. E.*

**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

### GOVERNMENT OF TRIPURA GENERAL ADMINISTRATION (POLITICAL) DEPARTMENT

No.F.10 (1)-GA (P)/2010

Dated, Agartala, the 8th October, 2021.

#### NOTIFICATION

The Governor of Tripura is pleased to make the following rules to regulate all matter relating to State Guests in Tripura.

**Short title and Commencement** 1. These rules may be called the **Tripura State Guest Rules, 2011 – amendment thereof** shall come into force with immediate effect.

2. For the purpose of extending courtesy and hospitality, the dignitaries visiting the State shall be broadly categorized as: (i) **State Guest** (ii) **Government Guest**  
The State Guest category may be further sub-grouped into two categories as Category-1 and Category-2.

#### **3. STATE GUESTS**

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- VI. Former Presidents of India
- VII. Former Prime Ministers of India
- VIII. Former Governors of Tripura.
- IX. Judges of the Supreme Court of India
- X. Chief Justice of other High Courts
- XI. The Speaker and Deputy Speaker of Lok Sabha
- XII. The Cabinet Ministers/ Ministers of State/ Deputy Ministers of Government of India
- XIII. Deputy Chairman / Members of the Planning Commission
- XIV. Chief Ministers of other States
- XV. Deputy Chairman, Rajya Sabha
- XVI. Ministers/Ministers of State/Deputy Ministers of other States (only on their official duty)

3.2 Dignitaries as indicated below will be treated as **STATE GUESTS Category -2** whenever they visit the State, irrespective of whether their visit is on official duty:

- I. Leaders of Opposition in the Lok Sabha and the Rajya Sabha
- II. Comptroller and Auditor General of India

- III. Attorney General of India
- IV. Cabinet Secretary to the Government of India
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- VII. Chairman and Deputy Chairman of the Legislative Council of other States
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- XI. Chairman, Central Social Welfare Board
- XII. Vice-President, Council of Scientific and Industrial Research (CSIR)
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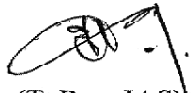
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(T. Ray, IAS)  
Secretary to the  
Government of Tripura

8.10.2021